

Central Administrative Tribunal
HYDERABAD BENCH

O.A. No./T.A. No.

333) 1991

D. Narsimha

Applicant (S).

versus
The G.M. Ordinance Factory Project, Edumaligam
Respondent (S).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

(16)

AT HYDERABAD

O.A. No. 333/91

Dt. of Decision 26.3.93

T.A. No.

Petitioner

Advocate for
the petitioner
(s)

Versus

Respondent.

Advocate for
(s)

CORAM

THE HON'BLE MR. V. Neeladri Rao, j, Vice Chairman

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

ns


HVNR.J
VC


HRBS
M(A)

.. 2 ..

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Various extents of lands in Yeddu-mailaram, Kaisaram and Cheryala Villages were acquired for Ordnance Factory Project in Medak District. At the RECCEE Board meeting held on 20.5.1982 at BMP Project Site in Yeddu-mailaram village, Sangareddy Taluk, Medak District, it was suggested that in accordance with the State Government policies, it is necessary that employment opportunities should be provided and, therefore, priority should be given for employment of one member each of 672 patta holders. The Presiding Officer on behalf of the respondents stated that the above request of the Collector would be borne in mind and action in accordance with the Central Government instructions will be taken. In pursuance of the said understanding, the District Collector, Medak District sent a list of 491 patta holders with their dependents. It is stated for the respondents that 360 were provided with the jobs.

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(6)

2. The case of the applicant is that he belongs to one of the displaced families in view of the acquisition referred to above and even though he was called for interview and selected, he was not given the job. In the counter it is stated that Mr. Anthaiah, s/o Narayana joint one of the dependents of the patta holders and Mr. Dodla Malkaiah s/o Ramaiah and Venkaiah, s/o Bakkaiah ~~were not~~ already provided with the job and hence the applicant is not entitled to the job, ~~as per~~ ^{for in view of} the understanding, that the job has to be provided to a member of one family of the joint patta holder. There is force in the said contention for the respondents in view of the understanding arrived at as per the suggestion of the District Collector on 20.5.82. But, it is stated that the applicant's father owns an independent patta in Yeddumailaram village ~~or~~ ^{and} Indrakaran village ^{himself} besides being a joint pattadar. Hence, it is just and proper in view of the understanding arrived at the meeting held on 20.5.1982, to pass the following order in this application:-

V If the applicant's father was having independent patta by the date of the acquisition for the respondents, then the Revenue authorities have to certify to the respondents that the name of the applicant was included in the

contd....

.. 4 ..

second list as his father was having independent patta and
then the latter have to provide him the job. ^{after} ~~before~~ the
^{1/4}
~~2nd list is exhausted and before 2nd list is open list~~

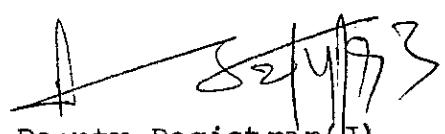
3. The OA is ordered accordingly. No order as
to costs.

(Dictated in the open Court).

~~Hao~~
(V. NEELADRI RAO)
Vice Chairman

R. Balash
(R. BALASUBRAMANIAN)
Member (Admn.)

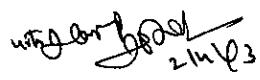
Dated: 26th March, 1993.


Deputy Registrar (U)

To

1. The General Manager, Ordnance Factory Project,
Yeddu-mailaram, Min. of Defence,
vsn Govt. of India, ~~Exxx~~ Sangareddy.
2. One copy to Mr. Y. Suryanarayana, Advocate, CAT. Hyd.
3. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
4. One ~~copy~~ copy to P. S. ~~to~~ Hon'ble Vice Chairman, CAT. Hyd.
5. One spare copy.

pvm


21/3/93

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CHECKED BY  APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 26 - 3 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A. No: 33.3/9

T.A.No. (W.P.No)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

